

Central Administrative Tribunal
Principal Bench

O.A.No.1039/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 2nd day of February, 1998

(8)

Sh.Moolraj Sharma
S/o.Sh.Vasudev Sharma
Working as Travelling Ticket Inspector,
Northern Railway,
New Delhi Railway Station,
New Delhi.

APPLICANT

(By Sh.K.K. Patel, Advocate)

Versus

Union of India.

1. General Manager
Northern Railway,
Baroda House, New Delhi.

2. Divisional Personnel Officer (BILLS)
D.R.M's Office,
State Entry Road, New Delhi.

3. The Deputy C.A.O (TA)
Northern Railway,
Delhi, Kishan Ganj.

RESPONDENTS

(By Ms.Sunita Rao, Advocate)

O R D E R (Oral)

The applicant who has been working as a Travelling Ticket Inspector (TTI) is aggrieved by an order dated 18.9.96, whereby certain old outstanding amounts are sought to be recovered from his salary bills. The genesis of the dispute lies in an instruction issued by the respondents that when a passenger approaches the railway ticket staff for extension, he should be issued a ticket without giving the benefit of telescopic rates. The complaint against the applicant was that he had extended journeys of the passengers without collecting the previous authority i.e., the ticket and the same was not submitted to the Traffic Accounts Officer. On that basis a debt of Rs.10,385/- was raised by the Accounts Office against the applicant by their letter Annexure- I.

On

2. The learned counsel for the applicant produced a copy of the order in O.A No.931/97 Chandrakant Vs. Union of India, in which on similar facts the O.A was allowed with the following directions:

(9)

"Based on the reasons afore-quoted, the application succeeds on merits and allowed with the following directions:

(i). A-1 and A-III orders shall stand quashed.

(ii). If the respondents are of the opinion that the amount mentioned has to be recovered, they will have to issue a notice to the applicant, hear him, consider his defence and take a decision in the light of the law which was in operation at the time when the event took place and also circular No.77.

3. The facts and circumstances in the present O.A being the same, the ratio of O.A No.931/97 is also applicable. The present O.A is therefore, also allowed and disposed of with the same directions. No costs.

R.K. AHOOT
(R.K.AHOOT)
MEMBER(A)

/PB/